

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 2
(IB)-319(PB)/2020

IN THE MATTER OF:

Surinder Kumar Jain & Ors.

.... Petitioner/Applicant

v.

Orris Infrastructure Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 11.11.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Piyush Singh, Mr. Akshay Srivastava, Mr. Adithya Ramani and Mr. Riddhi Jain, Advs.

For the Respondent

Mr. P Nagesh, Sr. Adv., Ms. Ranjana Roy Gawai, Pervinder, Mr. Akshay Sharma, Mr. Shikher Upadhyay Advs.

ORDER

Mr. Piyush Singh, Ld. Counsel for the petitioner states that the financial creditors are 18 allottees under the real estate project. Mr. P. Nagesh, Ld. Sr. Counsel for the respondent states that 51 out of 120 units allotted are currently under occupation and if Corporate Insolvency Resolution Process is resorted to against the CD then it may jeopardize the interest of the existing unit holders/allottees. He further states that he is in a position to give possession to the entire 18 unit holders in this project itself.

In view of the above, we deem it appropriate to appoint Ms. Varsha Banerjee (having contact no. 9818286508) an Advocate as Commissioner to visit the site and to give us his detailed findings on the above issue.



List the matter for physical hearing on 25.11.2022.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

11.11.2022
Ritu Sharma